

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 446/TT/2014**

Subject : Truing up of transmission tariff for the tariff block 2009-14 and determination of transmission tariff for the tariff block 2014-19 for:  
(A) Stage-I Combined Assets (Notional COD: 1.10.2003): consisting of (a) 400 kV Meerut-Mandola ckt-I along with associated bays at Meerut and Mandola Sub-stations (COD: 1.10.2003), (b) 400 kV Meerut-Mandola ckt-II along with associated bays at Meerut and Mandola Sub-stations (COD: 1.4.2003) (c) ICT-II along with associated bays at Meerut Sub-station (COD: 1.4.2003), (d) ICT-III along with associated bays at Meerut sub-station (COD: 1.7.2003) and (B) Stage-II Combined Assets (Notional COD: 1.2.2007): consisting of (e) ICT-I along with associated bays at Meerut Sub-station (COD: 1.8.2005), (f) 800 kV Tehri-Meerut ckt-I along with associated bays (COD: 1.4.2006), (g) 800 kV Tehri-Meerut ckt-II and 400 kV S/C Meerut- Muzaffarpur transmission line (COD: 1.6.2006) and (h) ICT at Muzaffarnagar along with one No. 400 kV and one No. 220 kV bay (COD: 1.2.2007) under Tehri Transmission System in Northern Region.

Date of Hearing : 16.11.2015

Coram : Shri A.S Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Ltd. &15others



Parties present            Shri S.K. Narayan, PGCIL  
                                  Shri Jasbir Singh, PGCIL  
                                  Shri S.S. Raju, PGCIL  
                                  Ms. Sangeeta Edwards, PGCIL  
                                  Shri S.C. Taneja, PGCIL  
                                  Shri Rakesh Prasad, PGCIL  
                                  Shri M.M. Mondal, PGCIL  
                                  Shri S.K. Venkatesan, PGCIL  
                                  Shri Sashi Bhushan, PGCIL  
                                  Shri Ved Prakash Rastogi, PGCIL  
                                  Shri Pramod Kumar, PGCIL  
                                  Shri R.B. Sharma, Advocate, BRPL  
                                  Shri S.K. Aggarwal, Advocate, JVVNL  
                                  Shri Tarun Ahuja, JVVNL,  
                                  Shri B.L. Sharma, JVVNL

### **Record of Proceedings**

The representative of the petitioner submitted as under:-

- a) The instant petition is being filed for truing up of transmission tariff for 2009-14 tariff block and approval of transmission tariff for 2014-19 tariff block for assets under Tehri Transmission system in Northern Region.
- b) The final tariff for 2009-14 block for Stage-I and Stage-II of the Tehri Transmission system was approved vide Commission's Order dated 26.3.2012 in Petition No. 79/TT/2011.
- c) For Stage-I combined assets, there is no additional capitalization and the petitioner has considered the same cost as on 1.4.2009 for determination of tariff for 2009-14 tariff block and 2014-19 tariff block. The details regarding the same are already submitted in petition.
- d) For Stage-II Combined Assets, there is additional capitalization on account of replacement of insulator, balance & retention payment and construction. Details of the same are already submitted in petition.
- e) The reply to some of the queries raised by the Commission vide letter dated 16.11.2015 has already been submitted.
- f) In 2014-15, there is balance and retention payment of ₹ 25.33 lakh only.

2. The learned counsel for the Rajasthan Discoms requested for two weeks time to file their reply.



3. In response to query of the Commission regarding whether any balance and retention payment towards the transmission asset is yet to be made. The representative of the petitioner clarified that no such payment to be made in future.

4. The Commission directed the petitioner to submit an undertaking that the actual equity infused for the additional capital expenditure in 2009-14 tariff block is not less than 30% on affidavit, with copy to the respondents by 23.11.2015.

5. The Commission directed the respondents to file their reply by 30.11.2015 with an advance copy to the petitioner who shall file its rejoinder, if any by 7.12.2015. The additional information/replies/rejoinder shall be filed within the due date mentioned above. The Commission further observed that in case no information is filed within the due date, the matter shall be considered based on the available records.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

